

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 643/(MAH)/2017

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: KEI Industries Ltd.
V/s.
Extreme Automation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

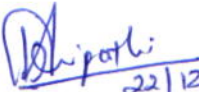
S. No.	NAME	DESIGNATION	SIGNATURE
27	Ankit R. Tripathi	ilb Ramgopal S. Tripathi Adv. for operational Creditor	 22/12/2017

Vinay Lahu Lad Sr. Executive
of KEI Industries Ltd.


22/12/17

I am seeking to withdraw this company
petition with liberty to take appropriate
Steps /proceeding under the Law.


22/12/17


22/12/17.
(Adv for operational
Creditor)

(Vinay L. Lad)
Authorised representative
under Board Resolution dt 27/05/17

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ORDER

T.C.P. No.643/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The Senior Executive of the Petitioner is also present.
3. The Learned Representative of the Petitioner is seeking permission to Withdraw this Company Petition with liberty to take appropriate steps/proceedings under the Law. Granted.
4. This Petition is disposed of as Withdrawn. To be consigned to the Records.



BHASKARA PANTULA MOHAN
Member (Judicial)

22.12.2017
Aah



M.K. SHRAWAT
Member (Judicial)